

**Title: Need to implement one rank one pension scheme for Defence personnel – Laid.**

**SHRI K.P. SINGH DEO (DHENKANAL):** As per the Fifth Pay Commission's recommendation, an individual is required to complete 33 years of service in order to earn 50% of the basic pay as pension. Five years are added to the actual number of years of service rendered by them in case of persons below the rank of officers. Sepoys, Naiks, Havildars, Naik Subedars and Subedars had to compulsorily retire, in the past after completing 17, 22, 24, 26 and 28 years of service respectively. But their civil counterparts will retire at the age of 60 irrespective of their grade and thus they are eligible to get pension whereas the persons below the officer rank in Defence Services will not get that benefit. These two yardsticks for the Ex-servicemen and retired civil servants are not justified. In order to remove this anomaly it is necessary to reduce the minimum number of years of service to enable them to earn the pensionary benefits. I also urge the Government to implement one rank one pension policy for Defence personnel irrespective of the number of years service rendered by them.